

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 01.04.2010

Meeting No. 01/AM11 for the licensing year 2009-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 01.04.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. T.M. Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held on 18.03.2010. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

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01	M/S. CANTRONICS OFFICE EQUIPMENTS PVT. LTD.,	M.No. 01/11 Dt. 01.04.2010	Status: Approved
HQ File :01/85/050/004/AM07	RLA File :03/94/040/01440/AM06	Lic.No/Date:0310374751 04.04.2006	
The case was considered by the committee as per agenda. Taking into account the explanation given by the applicant for late submission of reply to deficiency letter, Committee condoned the delay and ratified the norms as under -			
Export Item	Qty.	Import Item	Qty.
TONER CARTRIDGE FOR USE IN FAX MACHINE (1,00,000NOS) NET CONENT :1) MFP PRINTER TONER:9,000.00 KGS.2) ABS MOULDING POWDER/GRANULES :8600.00 KGS	17600.000 KG	1.MFP PRINTER TONER 2. ABS MOULDING POWDER/GRANULES	9450.000 KG (with 5 % wastage) 9030.000 KG

RA to take consequential action as per policy/procedure.

2	02 Case No.:4/24/85-ALC3/2008	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 01/11 Dt. 01.04.2010	Status: Approved
	HQ File :01/85/050/00175/AM09/	RLA File :03/94/040/00637/AM09/	Lic.No/Date:0310488356 30.09.2008	
The case was considered by the committee as per agenda. Based on the batch production report submitted by the applicant vide letter dated 10.03.2010, it was seen that the yield from the import item is 4.45% . Committee accordingly ratified norms as under				
2	Export Item	Qty.	Import Item	Qty.
	GRIFFONIA SIMPLICIFOLIA DRY EXTRACT (MINIMUM 99 %)	2250.000 KG	GRIFFONIA SIMPLICIFOLI SEEDS	50,000.000 KG
In case HTP % is less than 99 %, export obligation in quantity terms will increase pro-rata.				
RA to take consequential action as per policy/procedure.				

3	03 Case No.:5/1/85-ALC3/2010	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 01/11 Dt. 01.04.2010	Status: Rejected
	HQ File :01/85/050/00256/AM10/	RLA File :03/94/040/00901/AM10/	Lic.No/Date:0310555987 19.01.2010	

4	04 Case No.:11/1/85-ALC3/2010	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 01/11 Dt. 01.04.2010	Status: Rejected
	HQ File :01/85/050/00262/AM10/	RLA File :03/94/040/00978/AM10/	Lic.No/Date:0310558995 08.02.2010	

5	05 Case No.:6/1/85-ALC3/2010	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 01/11 Dt. 01.04.2010	Status: Rejected
	HQ File :01/85/050/00257/AM10/	RLA File :03/94/040/00909/AM10/	Lic.No/Date:0310556121 20.01.2010	

6	06 Case No.:8/1/85-ALC3/2010	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 01/11 Dt. 01.04.2010	Status: Rejected
	HQ File :01/85/050/00259/AM10/	RLA File :03/94/040/00876/AM10/	Lic.No/Date:0310555527 15.01.2010	
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7	07 Case No.:7/1/85-ALC3/2010	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 01/11 Dt. 01.04.2010	Status: Rejected
	HQ File :01/85/050/00258/AM10/	RLA File :03/94/040/00892/AM10/	Lic.No/Date:0310555508 15.01.2010	

8	08 Case No.:4/1/85-ALC3/2010	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 01/11 Dt. 01.04.2010	Status Rejected
	HQ File :01/85/050/00255/AM10/	RLA File :03/94/040/00903/AM10/	Lic.No/Date:0310555989 19.01.2010	

9	09 Case No.:2/1/85-ALC3/2010	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 01/11 Dt. 01.04.2010	Status Rejected
	HQ File :01/85/050/00253/AM10/	RLA File :03/94/040/00748/AM10/	Lic.No/Date:0310548232 30.11.2009	
	The case was considered by the committee as per agenda. It was noted that comments have not been received from MPEDA. The applicant has not given detailed composition of inputs in export product Therefore, technically it is not possible to determine the quantity of inputs needed for manufacturing in export product.			
	Therefore, Committee was constrained to reject these cases			

RA to take consequential action as per policy/procedure.

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10 Case No.:1/44/85-ALC3/2009	M/S. BIRLA CORPORATION LTD.,	M.No. 01/11 Dt. 01.04.2010	Status: Approved												
HQ File :01/85/050/00229/AM10/	RLA File :02/24/040/00221/AM10/	Lic.No/Date:0210138381 23.02.2010													
The case was considered by the committee as per agenda. It was noted that an earlier case of Firm was ratified by NC in Meeting No. 30/AM 10 dated 26.11.2009 in advance licence No. 0210132849 dt. 22.10.09. On the same basis, Committee ratified the norms as under:- <table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="3">Ordinary Portland Cement</td><td rowspan="3">50,000.00MT</td><td>Clinker</td><td>47500.00MT</td></tr><tr><td>Gypsum</td><td>2000MT</td></tr><tr><td>PP Bags</td><td>As per packing policy, with accountability in export.</td></tr></table> RLA to take consequential action as per policy/procedure.				Export Item	Qty.	Import Item	Qty.	Ordinary Portland Cement	50,000.00MT	Clinker	47500.00MT	Gypsum	2000MT	PP Bags	As per packing policy, with accountability in export.
Export Item	Qty.	Import Item	Qty.												
Ordinary Portland Cement	50,000.00MT	Clinker	47500.00MT												
		Gypsum	2000MT												
		PP Bags	As per packing policy, with accountability in export.												

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11	11 Case No.:2/44/85-ALC3/2009	M/S. GELTEC PRIVATE LIMITED	M.No. 01/11 Dt. 01.04.2010	Status: Approved
	HQ File :01/85/050/00230/AM10/	RLA File :03/94/040/00937/AM10/	Lic.No/Date:0310561513 23.02.2010	

The case was considered by the committee as per agenda. The Committee in consultation with technical representatives decided to approve the case with 2 % wastage and ratified the norms as under:-

Export Item	Qty.	Import Item	Qty.
SOFT GELATINE CAPSULES CONTAINING 1000 MG EVENING PRIMROSE OIL (MIN 10 GLA, COLD PRESSED), 3.85 MG D-ALPHA TOCOPHEROL (NATURAL/VITAMIN E) (1300IU /GM) COVITOL F 1300 Net content 1) evening Primrose Oil (min 10 % GLA, cold pressed) 15000kg 2) D-Alpha tocopherol (Natural Vitamin E) (1300-57.75kgs	15000.000 Nos in thousand	1. EVENING PRIMROSEOIL MIN 10 % COLD PRESSED)	15300.000 KG
		2. GELATINE (FOR SHELL)	5355.000 KG

3) Gelatine (for shell)-5250 kgs			
RLA to take consequential action as per policy/procedure.			

12	12 Case No.:1/1/85-ALC3/2010	M/S. JINDAL DRUGS LIMITED	M.No. 01/11 Dt. 01.04.2010	Status: Approved
	HQ File :01/85/050/00252/AM10/	RLA File :03/94/040/00734/AM10/	Lic.No/Date:0310552417 23.12.2009	
	The case was considered by the committee as per agenda. Committee had allowed 2.61 kg of Cocoa Beans –Dried & Fermented for 1 kg of Cocoa Butter for export in nine licences of this applicant Firm in meeting No. 14 dated 6.8.2009. Committee decided to ratify this case also on same basis . RLA to take consequential action as per policy/procedure.			

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13	13 Case No.:9/1/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 01/11 Dt. 01.04.2010	Status: Approved
	HQ File :01/85/050/00260/AM10/	RLA File :02/24/040/00232/AM10/	Lic.No/Date:0210138821 04.03.2010	

The case was considered by the committee as per agenda. The Committee decided to approve the case on net to net basis as under. Imported tea to be accounted in export & no blending to be made.

Export Item	Qty.	Import Item	Qty.
Tea filled in 4000 Nos. Catering Pouches	1000.000 KG	1.Tea 2. Catering Pouch (Paper Pouch with inside	1000.000 KG As per packing policy

		Aluminium Foil Laminate)	
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RLA to take consequential action as per policy/procedure.

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14	14 Case No.:3/1/85-ALC3/2010	M/S. JEWEL CONSUMER CARE P LTD	M.No. 01/11 Dt. 01.04.2010	Status: Approved
	HQ File :01/85/050/00254/AM10/	RLA File :34/24/040/00157/AM10/	Lic.No/Date:3410025895 16.12.2009	
The case was considered by the committee as per agenda. The Committee decided to approve the case and ratified the norms as under:-				
	Export Item	Qty.	Import Item	Qty.
	Toothbrush (consisting One No. tweety Toy & Two no Toothbrush) The actual contents of inputs involved in resultant product should not be less sthan 300000 Nos, 4800 kg, 1800 kg, 540kg. 180kg, 4200 kgs in the resultant product and should be shown in export documents. Input-1 on net to net basis.	300000.000 Set	1.Tweety Toy 2. Relevant Polymer for Toothbrush Handle Polypropylene Granules. 3. Relevant Polymer for Toothbrush Handle TPE 4. Relevant Nylon 612 Nylon Monofilament 5.Relevant Nickel Silver Wires	300000.000 Number 5040 kg 1890 kg 550.8 kg

			6. Relevant Packing material Plastic sheet (PET)	181.80 kg As per packing policy with accountability	
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RLA to take consequential action as per policy/procedure.

15	15 Case No.:12/1/85-ALC3/2010	M/S. FARWOOD INDUSTRIES LTD	M.No. 01/11 Dt. 01.04.2010	Status: Deferred.
	HQ File :01/85/050/00263/AM10/	RLA File :04/24/040/00108/AM10/	Lic.No/Date:0410109498 18.11.2009	
	The case was considered by the committee as per agenda. It was noted that hard copy of application has not been received. The Committee decided to defer the case.			
	To be re-listed on 29.04.2010.			

16	16 Case No.:10/1/85-ALC3/2010	M/S. R.K.INTERNATIONAL	M.No. 01/11 Dt. 01.04.2010	Status: Deferred.
	HQ File :01/85/050/00261/AM10/	RLA File :30/24/040/00031/AM10/	Lic.No/Date:3010065104 27.01.2010	
	The case was considered by the committee as per agenda. The Committee decided to link up earlier file and deferred the case. To be re listed on 29.04.2010.			

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17	17	M/S. WRIGLEY INDIA PVT LTD.,	M.No. 01/11 Dt. 01.04.2010	Status: Deferred
	Case No.:9/41/85-ALC3/2009			
	HQ File :01/85/050/00222/AM10/	RLA File :07/24/040/00337/AM10/	Lic.No/Date:0710068923 16.12.2009	
	The case was considered by the committee as per agenda. The Committee decided to link previous file. To be relisted on 29.04.2010.			

18	18	REF. FROM JT. DGFT, HYDERABAD	M.No. 01/11 Dt. 01.04.2010	Status: Withdrawn Deferred.
	HQ File :01/85/162/135/AM10	RLA File :09/MISC/DFIA/AM09		
	Inclusion of import item Dry Fruit under transferable DFIA against export of Biscuits.			
	The case was considered by the committee as per agenda. . The Committee decided to withdraw the case as it is before DG as per High Court orders.			

19	19 Case No.:15/1/85-ALC3/2010	M/S. CHOICE TRADING CORPORATION PRIVATE LIMITED	M.No. 01/11 Dt. 01.04.2010	Status: Approved
	HQ File :01/85/050/00266/AM10/	RLA File :10/24/040/00141/AM10/	Lic.No/Date:1010037855 24.03.2010	
	The case was considered by the committee as per agenda. . It was noted that in a similar case of the same firm 5% wastage was allowed on import inputs of Shrimp Frozen Raw Peeled Devenied in advance authorization No.1010036914 dt. 29.01.2010 in M. No. 41/AM10 dated 11.02.2010. In this case also committee approved norms with 5 % wastage basis as under:-			
	Export Item	Qty.	Import Item	Qty

	FROZEN MEALKIT CONTAINING SHRIMPS, VEGETABLES SAUCE, PASTA/RICE,PORATTA TOTAL NET WEIGHT OF SHRIMPS IN THE EXPORT PROUCTS WILL BE -80952.KGS	175000.000KG	FROZEN SHRIMPS RAW PEELED & DEVEINED TAIL OFF.	85000 KG
	RA to take consequential action as per policy/procedure			

20	20 Case No.:14/1/85-ALC3/2010	M/S. BOVING FOURESS PRIVATE LIMITED,	M.No. 01/11 Dt. 01.04.2010	Status: Transferred.
	HQ File :01/85/050/00265/AM10/	RLA File :07/24/040/00477/AM10/	Lic.No/Date:0710070643 23.03.2010	Defer Date:
	The case was considered by the committee as per agenda. The Committee noted that export product pertains to DES-I. The Committee decided to transfer the case to DES-I.			

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21	<table><tr><td>21</td><td><table><tr><td>Case No.:13/1/85-ALC3/2010</td><td>M/S. INDO GERMAN ALKALOIDS</td><td>M.No. 01/11 Dt. 01.04.2010</td><td rowspan="2">Status: Deferred</td></tr><tr><td>HQ File :01/85/050/00264/AM10/</td><td>RLA File :03/94/040/01098/AM10/</td><td>Lic.No/Date:0310565875 22.03.2010</td></tr></table></td></tr><tr><td colspan="4"> The case was considered by the committee as per agenda. It was noted that an earlier case of Firm was ratified by NC in Meeting No. 30/AM10 dated 26.11.2009 in advance licence No. 0310545956 dt. 17.11.09 On the same basis, Committee ratified the norms as under:-<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>IPECACUANHA EXTRACT BP / USP</td><td>488.000 KG</td><td>IPECACUANHA ROOTS</td><td>2000.8Kg</td></tr></table>RA to take consequential action as policy/procedure. </td></tr></table>	21	<table><tr><td>Case No.:13/1/85-ALC3/2010</td><td>M/S. INDO GERMAN ALKALOIDS</td><td>M.No. 01/11 Dt. 01.04.2010</td><td rowspan="2">Status: Deferred</td></tr><tr><td>HQ File :01/85/050/00264/AM10/</td><td>RLA File :03/94/040/01098/AM10/</td><td>Lic.No/Date:0310565875 22.03.2010</td></tr></table>	Case No.:13/1/85-ALC3/2010	M/S. INDO GERMAN ALKALOIDS	M.No. 01/11 Dt. 01.04.2010	Status: Deferred	HQ File :01/85/050/00264/AM10/	RLA File :03/94/040/01098/AM10/	Lic.No/Date:0310565875 22.03.2010	The case was considered by the committee as per agenda. It was noted that an earlier case of Firm was ratified by NC in Meeting No. 30/AM10 dated 26.11.2009 in advance licence No. 0310545956 dt. 17.11.09 On the same basis, Committee ratified the norms as under:-<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>IPECACUANHA EXTRACT BP / USP</td><td>488.000 KG</td><td>IPECACUANHA ROOTS</td><td>2000.8Kg</td></tr></table>RA to take consequential action as policy/procedure.				Export Item	Qty	Import Item	Qty	IPECACUANHA EXTRACT BP / USP	488.000 KG	IPECACUANHA ROOTS	2000.8Kg
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IPECACUANHA EXTRACT BP / USP	488.000 KG	IPECACUANHA ROOTS	2000.8Kg																			

22	22	M/S. NANDLAL BANKATLAL PVT. LTD.,	M.No. 01/11 Dt. 01.04.2010	Status: Deferred
	HQ File :01/85/162/412/AM10	Import of Mannitol as alternate item for Sugar under DFIA.		
The case was considered by the committee as per agenda. Committee heard the representative of Firm, who was present for PH. Committee decided to defer the case, to be relisted alongwith another similar case in which clarification has been sought regarding Lactose.				
To be re listed on 15.04,2010.				

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